

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA 525/97

Date of decision: 1.5.97

Between:

V. Sai Prasad Sastry ... Applicant

And

1. Chief Commissioner of Income-tax,
Ayakar Bhavan,
Hyderabad.

2. Sri A.S.Sastry,
Income-tax Officer, ... Respondents
Ward-V(3),

Shri P.B.Vijayakumar ... Counsel for applicant

Shri NR Devaraj, SCGSC ... Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Shri Gurupadam for Shri P.B.Vijayakumar on behalf of the applicant and Shri Devaraj, Senior Standing Counsel for the respondents.

2. It is submitted by Shri Devaraj that the impugned order in the OA has since been superseded by another order cancelling the earlier transfer. The OA has, therefore, become infructuous. This is confirmed by the learned counsel for the applicant. Hence the OA is dismissed as having become infructuous.


(H. Rajendra Prasad)
Member (Admve.)

1st May, 1997


Amala (557)
By Regd (5)

OA.525/97.

(2)

Copy to:-

1. Chief Commissioner of Income Tax,
Ayakar Bhavan, Hyderabad.
2. Sri A.S.Sastry, Income Tax Officer,
Ward-V(3).
3. One copy to Shri P.B.Vijaya Kumar, Advocate,
CAT, Hyderabad.
4. One copy to Mr.NR.Devaraj, CGSC, CAT, Hyd.
5. One copy to Hon'ble Shri Member(A).
6. One copy to D.R.(A)
7. One spare copy.

kku.

116/98

T COURT

TYPED BY

CHECKED BY

COMPILED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

Dated: 1-5-1997

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

O.A. NO.

525/97

E.A. NO.

7

l.w.p.

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed. *dismissing application*

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs

pvm

